

[Translation]

SHRI GANGA CHARAN RAJPUT (Hamirpur, U.P.): Sir, I accuse the Government of not taking the proceedings of the House seriously.

I had raised a matter on Friday pointing out that the S.P. of Mahua had killed my representative. Four days have passed, yet the Government has not taken any action against that S.P. So much so, that the F.I.R. which the brother and sister of the deceased youth Rakesh Kaushal wanted to lodge was not registered and no action was taken on their complaint.

I want to know whether the I.P.S. officers are above law. The law and the constitution are applicable to everybody including the big leaders and Prime Ministers. The ex-Prime Minister, Shri Narsimha Rao was charge-sheeted in the court of a Metropolitan Magistrate and he had to leave his party post. One Jain noted down the names of certain leaders in his diary and the Supreme court issued warrants against them and they had to appeal for bail. All of them honoured and followed the orders of the Supreme Court. But that S.P. tore away the orders of the Supreme Court and beat up my representative so mercilessly that he died in the hospital four days later. Is that S.P. above the Supreme Court? Is he above the Members of Parliament? Is that S.P. above the Constitution and the laws of this country? If the names of Lal Krishna Advani, S.R. Bommai and Sharad Yadav appeared in the Jain Diary, they had to seek bail. Whether one is a Prime Minister, Minister or leader—he is not above the Constitution and the law. How can then an I.P.S. officer be above the Constitution and the laws of this country? I had raised this question on Friday and I want to know why the Government has not taken any action so far. Even an F.I.R. has not been registered against that S.P. till now. On the other hand, he is harassing me and my workers. The children of one of my workers, who were the students of Calvin College, Lucknow, were put behind bars to take revenge on him. If no action is taken against this S.P., he can even get me killed.

[English]

MR. SPEAKER: Now, please conclude. You cannot monopolise all the time.

...(Interruptions)

MR. SPEAKER: There are so many Members who want to speak. Now, Shri Mohan Singh will speak.

...(Interruptions)

[Translation]

SHRI GANGA CHARAN RAJPUT: When the arrogance of the officers is at its height, Parliament is silent, Government is silent. I want the Government to take action against him without any delay. The Government should tell here and now as to why no action

has been taken so far and by what time action will be taken. Can't even an F.I.R. be filed against an IPS officer?

[English]

MR. SPEAKER: Nothing will go on record. Only what Shri Mohan Singh says will go on record.

...(Interruptions)*

12.56 hrs.

[At this stage, Shri Ganga Charan Rajput Came and stood on the Floor near the Table]

[Translation]

SHRI MOHAN SINGH (Ferozepur) : Mr Speaker, I want to draw the attention of the Government to the people of Backward classes in Punjab. The first elections took place in the country in 1952. In 1953, Kaka Kalelkar Commission was set up for the people of Backward classes...(Interruptions)

MR. SPEAKER: It makes no difference for me whether the Parliament goes on or not. But it is a question of the country. It makes no difference for the Speaker, but it does make a difference for the country.

...(Interruptions)

12.57 hrs

[At this stage Shri Ganga Charan Rajput went back to his seat.]

[English]

MR. SPEAKER: Every Member will be given a chance to speak. I will give you a chance. If necessary, we will extend the time by ten or fifteen minutes. Please do not worry about it.

...(Interruptions)

[Translation]

SHRI MOHAN SINGH: They are waiting for the time when the country's Government will give the Backward classes their rights. The Central Government set up Kaka Kalelkar Commission in 1953 and now it is 1996 nearing completion. For the last 43 years, those belonging to the Backward classes are waiting to get their rights. The Central Government has given 27 per cent reservation to Backward classes. But in spite of the announcement of the Central Government, the Government of Punjab is not prepared to confer this right upon them. The Bahujan Samaj Party sat on *dharna* inside the Punjab Legislative

*Not recorded.